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(2021) 05 SEBI CK 0194

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.328, 329, 330, 331, 332, 333 Of 2021

Rupak Trading Pvt. Ltd And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 20-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0194

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Jaikishan Lakhwani, Nimish Arora, Jitendra Motwani, Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Prakash Shah, Kushal Shah

Judgement

1. All the six appeals are against a common order and are being taken up for admission together.

2. After hearing the learned counsel we direct the respondent to file a reply within three weeks from today. Three weeks thereafter to the appellant to

file a rejoinder. These matters would be listed for admission and for final disposal on July 26, 2021.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

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